

**FIR No.17/2021
PS Bara Hindu Rao
U/s 392/394/397/34 IPC
State Vs. Ankit**

16/08/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Ankit for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Chander Shekhar Yadav, Ld. Counsel for the accused Ankit (through V.C.).

Assistant Ahlmad is on leave today.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **23/08/2021**. Date of 23/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/08/2021(G)**

**FIR No.02/2014
PS Jama Masjid
U/s 302/394/411/34 IPC
State Vs. Abdul Salam & Ors.**

16/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Abdul Salam for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Rashid Hashmi, Ld. Counsel for the accused Abdul Salam (through V.C.).
Dr. Ravinder Kumar, Medical Officer In-charge, Jail No.10, Rohini Jail, New Delhi has joined the proceedings (through V.C.).

Assistant Ahlmad is on leave today.

Reports received from the Deputy Superintendent and Medical Officer In-charge, Jail No.10, Rohini Jail, New Delhi.

Arguments heard at length on the aforesaid interim bail application of the accused Abdul Salam.

Put up for clarifications, if any/ orders on **17/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/08/2021(G)**

**SC No.74/2021
FIR No.34/2014
PS Prasad Nagar
U/s 302/394/411 IPC
State Vs. Deepak Kumar**

16/08/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Deepak Kumar for extension of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Manoj Sharma, Ld. Counsel for the accused Deepak Kumar (through V.C.).

Assistant Ahlmad is on leave today.

Counsel for the accused seeks further time for clarifications in respect of the present bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid application of the accused be put up for clarifications/ consideration on **25/08/2021**. Date of 25/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/08/2021(G)**

**FIR No.210/2019
PS Kamla Market
U/s 328/379/414/411/34 IPC
State Vs. Kapil Kumar**

16/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Kapil Kumar for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. B.K. Singh, Ld. Counsel for the accused Kapil Kumar (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused is on interim bail in the present case as per the H.P.C. guidelines and the present bail application be taken up for consideration in the next week. Heard. Request is allowed.

Issue notice to the IO to appear positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **23/08/2021**. Date of 23/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/08/2021(G)**

**FIR No.210/2019
PS Kamla Market
U/s 328/379/414/411/34 IPC
State Vs. Rajesh Kumar Meena**

16/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rajesh Kumar Meena.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Mr. Shamsul Haque, Ld. Counsel for the accused Rajesh Kumar Meena (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused is on interim bail in the present case as per the H.P.C. guidelines and the present bail application be taken up for consideration in the next week. Heard. Request is allowed.

Issue notice to the IO to appear positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **23/08/2021**. Date of 23/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/08/2021(G)**

**FIR No.293/2020
PS Prasad Nagar
U/s 452/307/34 IPC
State Vs. Vinod @ Bada & Ors.**

16/08/2021

File taken up today on the application of releasing of scooty bearing registration No.DL-2SR-2602 of the applicant Ankush Dubey on superdari.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Atul Sharma, Ld. Counsel for the applicant Ankush Dubey (through V.C.).

Assistant Ahlmad is on leave today.

Reply to the aforesaid application of the applicant is stated to be filed by the IO.

It is submitted by counsel for the applicant that he will file the requisite documents on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid application of the applicant be put up for clarifications/ consideration on **21/08/2021**. Date of 21/08/2021 is given at specific request and convenience of counsel for the applicant.

Issue notice to the IO for the purpose of clarifications, for the next date of hearing i.e. **21/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
16/08/2021(G)**